



भारतीय रिजर्व बैंक
मुद्रा प्रबंध विभाग

सूचना का अधिकार अधिनियम 2005 के तहत आवेदन पत्र-
Application under the Right to information Act, 2005

पंजीकरण सं.Registration no.	:	RBIND/R/2017/52185
आवेदकApplicant	:	Shri P Ashish Kumar
आवेदन के तारीखDate of application	:	July 09, 2017

विषय वस्तु	सूचना
Is there any circular from the Note Issue Department of RBI regarding the disqualification of small denomination coins as legal tender. If anything is written by pen or any ink mark on new Rs.500 and Rs.2000 then will they ceased to be a legal tender. Kindly clarify in this matter.	The small coins upto 25 paise ceased to be legal tender with effect from June 30, 2011 in terms of Gazette Notification No. 2529 dated December 20, 2010. Bank notes with writing or ink mark on them continue to be legal tender, however, bank notes bearing religious or political messages will not be treated as eligible for exchange as per Note Refund Rules, 2009.

(P. Vijaya Kumar)
Chief Public Information Officer
August 08, 2017

